

ITEM NO.5

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1694/2019

BHARAT SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 125294/2019 - EXEMPTION FROM FILING O.T. & IA No. 35666/2023 - GRANT OF BAIL)

Date : 20-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Syed Mehdi Imam, AOR
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, Adv.
Mr. Sharad Chauhan, Adv.
Ms. Akriti Chaturvedi, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the applicant/appellant.

We do not find this is a fit case for grant of bail. The application (I.A. No. 35666/2023) is, accordingly, rejected.

In the event, the applicant/appellant requires any medical attention, the concerned officers of the Correctional Home shall ensure that such assistance is provided to him.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR